

GOVERNMENT OF SIKKIM
HOME DEPARTMENT
GANGTOK

No. 89/HOME/99

Dated: 24.11.99

NOTIFICATION

Whereas the High Court of Sikkim has vide its letter No. 4436/HCS dated 1.11.99 drawn the attention of the State Government to the Resolutions passed in the Chief Justices' Conference held on 28th and 29th November, 1997 at New Delhi.

And whereas in the Chief Justices' Conference it was resolved that secretarial assistance and domestic help be made available to retired Judges of the High Courts and Supreme Court of India;

And whereas in pursuance of the said resolution it is considered expedient to make such assistance available to the retired Judges;

Now therefore, the State Government in consultation with the High Court of Sikkim, hereby makes the following rules:-

Title and Commencement:	1.	These Rules may be called the Retired Judges' Secretarial Assistance and Domestic Help Rules, 1999.
	2.	These Rules shall come into force from the date of publication of the Notification in the Official Gazette.
Definition:	3*****	<i>A Retired Judge of the High Court of Sikkim for the purpose of these rules, shall mean a Judge or a Chief Justice, who, was or is initially appointed or transferred as a Judge or a Chief Justice of the High Court of Sikkim, demits his office as a Judge or as a Chief Justice of the High Court of Sikkim, either on transfer or on retirement or on any other reason(s), as the case may be.</i>
Entitlements:	4.(i) **	A retired Judge of the High Court of Sikkim shall be entitled to the service of stenographer (Grade- II) in the employment of the High Court of Sikkim: <i>***** Provided that a Retired Judge, in lieu of service of a Stenographer (Grade- II) may get the sum equivalent to the prevailing pay and allowances of a Stenographer (Grade- II) per month at entry level to enable him to get secretarial service of any private Stenographer at his or her choice.</i>
	(ii) **	A Retired Judge of the High Court of Sikkim shall also be entitled to a Residential Orderly (Sevok/Cook)***** and driver in the employment of the High Court of Sikkim. In case a Judge pre-deceases his or her spouse before or after his or her retirement, this facility shall be available to the spouse and his or her family during his or her lifetime. <i>***** Provided that a Judge or his/her spouse, as the case may be, in lieu of service of Residential</i>

		<i>Orderly (Sevok/Cook)***** and Driver may get the sum equivalent to the prevailing pay and allowances of a residential Orderly (Sevok/Cook)***** and Driver per month at entry level to enable him or her to get the service of Private Residential Orderly (Sevok/Cook)***** and Driver at his or her choice.</i>
	(iii)*	Where, however a retired Judge has been re-employed, the provisions of these Rules shall not apply during the period the Judge receives, or is entitled to receive, any emolument or benefit by virtue of such re-employment.
	(iv)****	A retired Judge shall be entitled to transport to the extent of 1000 Kms in a month at Gangtok, Delhi and Calcutta where the State Government has its Establishments. The distance shall be calculated from and to the place of stay of the retired Judge.
	(v)*****	The payment of Rs. 2000/- p.m. shall be made to the Retired Judges of the High Court of Sikkim or their Spouses, as the case may be, towards the expenses for rental, calls of mobiles and landlines.
	5.	Reimbursement in respect of the entitlements as per rule 4, shall be made by the High Court of Sikkim. For these purpose the State Government shall provide adequate fund to the High Court under the salaries head.

By Order,

Sd/-
Shri A.K. Jain, IAS
Additional Secretary
Home Department
Government of Sikkim

- * Inserted vide Notification No. 4/HOME/2004 dated 08.01.2004.
- ** Substituted vide Notification No. 71/HOME/2007 dated 07.08.2007.
- *** Substituted vide Notification No. 50/HOME/2008 dated 07.06.2008.
- **** Amended vide Notification No.151/GEN/DOP dated 02.03.2009.
- ***** Substituted vide Notification No. 44/HOME/2011 dated 03.06.2011.
- ***** Inserted vide Notification No. 73/HOME/2013 dated 21.11.2013.
- ***** Inserted vide Notification No. 38/Home/2017 dated 04/09/2017.
- **** Inserted vide Notification No. 34/Home/2018 dated 19/06/2018.

(Note: Notification No. 16/HOME/2002 dated 08.05.2002 was superseded by Rule 4(4) of Notification No. 71/HOME/2007 dated 07.08.2007. Notification No. 4/HOME/2004 dated 08.01.2004 has been substituted vide Notification No. 44/HOME/2011 dated 03.06.2011).